

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.160 of 2009
&
Appeal No.193 of 2009 &
I.A. No. 339 of 2009**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member**

Dated: 8th March, 2010

Kanan Devan Hills Plantation Co. Pvt. Ltd. Appellant (s)

Versus

Kerala State Electricity Regulatory Commission & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Biju P. Raman & Mr. M.P. Vinod
Counsel for the Respondent (s) : Ms. Binu Madhavan & Mr. Tarun Satija for
KSERC
Mr. M.T. George for KSEB

ORDER

It is represented by the learned counsel for the Commission that the Counter has been filed in Appeal No 193 of 2009 and he seeks some time to file the Counter in Appeal No. 160 of 2009.

The learned counsel for the Board submits that common Counter has been filed in both the Appeals.

The learned counsel for the Appellant seeks some time to get further instructions from the client.

Post the matter on **29.03.2010.**

**(H.L. Bajaj)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**